

**DIVISION BENCH**

**ITEM NO.141**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No.660/2023, IA No.528/2023, IA No.160/2024, IA No.222/2024  
IN CP (IB) No.38/ALD/2022**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 29<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>TATA CAPITAL FINANCIAL SERVICES LTD V/S SHANTI REFREGIRATION INDUSTRIES PVT. LTD.</b>
<b>UNDER SECTION</b>	<b>7 IBC (IN CIRP)</b>

**THROUGH PHYSICAL/VIRTUAL HEARING:**

**ORDER**

Due to paucity of time, the matter could not be taken up, hence adjourned to 31<sup>st</sup> May, 2024.

**-Sd-  
(Court Officer)**

**29<sup>th</sup> April, 2024**

*Avaneesh Kumar Singh  
(Stenographer)*